

LIR No.3574/16
Manoj Kumar vs. M/s Orix Infrastructure Services

23.07.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 26.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



LIR No.1531/18

Rakesh Dubey vs. M/s Hindustan Coco Cola Botting North West

23.07.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman through video conference.

The Ld. AR for the workman has concluded his arguments and Ld. ARs for the workman and management no.1 and 3 have jointly requested for adjournment of the present matter for 30.07.2020.

Accordingly, the matter is order to be listed on 30.07.2020 at 11 a.m. for hearing arguments of the ARs of the management No.1 and 3.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



LIR No. 1529/18
Manoj Verma vs. M/s Hindustan Coco Cola Botting North West

23.07.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman through video conference.

The Ld. AR for the workman has concluded his arguments and Ld. ARs for the workman and management no.1 and 3 have jointly requested for adjournment of the present matter for 30.07.2020.

Accordingly, the matter is order to be listed on 30.07.2020 at 11 a.m. for hearing arguments of the ARs of the management No.1 and 3.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



LIR No.5209/16
Balbir Singh vs. M/s Orix Infrastructure Services Ltd.

23.07.2020

Present: None for the parties.

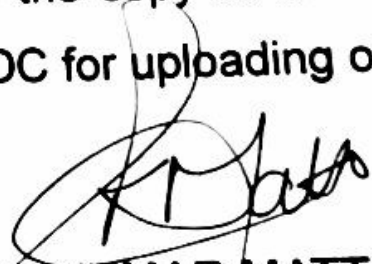
The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocke date i.e. 26.08.2020 for the same purpose.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



LIR No.4669/16
Mukesh Kumar vs. M/s Orix Infrastructure Services

23.07.2020

Present: None for the parties.

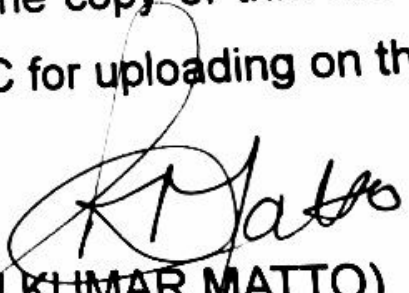
The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 26.08.2020 for the same purpose.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020

LIR No.1533/18
Durga Prashad vs. M/s Hindustan Coco Cola Botting North West

23.07.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman through video conference.

The Ld. AR for the workman has concluded his arguments and Ld. ARs for the workman and management no.1 and 3 have jointly requested for adjournment of the present matter for 30.07.2020.

Accordingly, the matter is order to be listed on 30.07.2020 at 11 a.m. for hearing arguments of the ARs of the management No.1 and 3.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



LIR No.4637/16
Rajeev Kumar vs. M/s Orix Infrastructure Services

23.07.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 26.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1527/18

Surinder Tiwari vs. M/s Hindustan Coco Cola Botting North West

23.07.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman through video conference.

The Ld. AR for the workman has concluded his arguments and Ld. ARs for the workman and management no.1 and 3 have jointly requested for adjournment of the present matter for 30.07.2020.

Accordingly, the matter is order to be listed on 30.07.2020 at 11 a.m. for hearing arguments of the ARs of the management No.1 and 3.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020

LCA No.565/16
Ajay Kumar vs. M/s BSES Rajdhani Power Ltd.

23.07.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 26.08.2020 for the same purpose.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



REDMI NOTE 5 PRO
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LIR No.5153/16
Laxman Singh vs. M/s Orix Infrastructure Services Ltd.

23.07.2020

Present: None for the parties.

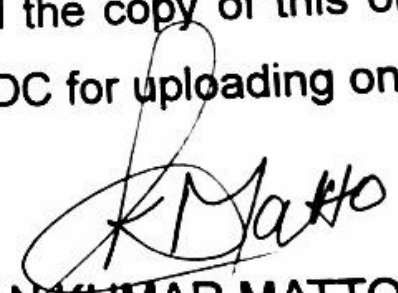
The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 26.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No.4667/16
Ramesh Kumar vs. M/s Orix Infrastructure Services Ltd.

23.07.2020

Present: None for the parties.

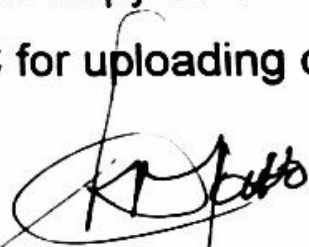
The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 26.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



LIR No.1532/18

Jai Prakash vs. M/s Hindustan Coco Cola Botting North West

23.07.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman through video conference.

The Ld. AR for the workman has concluded his arguments and Ld. ARs for the workman and management no.1 and 3 have jointly requested for adjournment of the present matter for 30.07.2020.

Accordingly, the matter is order to be listed on 30.07.2020 at 11 a.m. for hearing arguments of the ARs of the management No.1 and 3.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1530/18

Fateh Mohammad vs. M/s Hindustan Coco Cola Botting North West

23.07.2020

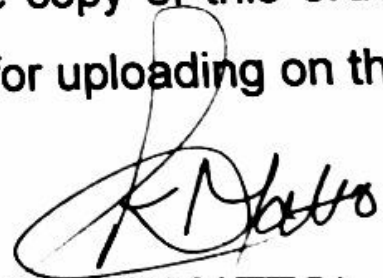
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman through video conference.

The Ld. AR for the workman has concluded his arguments and Ld. ARs for the workman and management no.1 and 3 have jointly requested for adjournment of the present matter for 30.07.2020.

Accordingly, the matter is order to be listed on 30.07.2020 at 11 a.m. for hearing arguments of the ARs of the management No.1 and 3.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No.3575/16
Vijay Prakash vs. M/s Orix Infrastructure Services

23.07.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 26.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No.4172 /16
Pradeep vs. M/s Orix Infrastructure Services

23.07.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 26.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, FADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020

LIR No.4169/16
Vidur vs. M/s Orix Infrastructure Services

23.07.2020

Present: None for the parties.

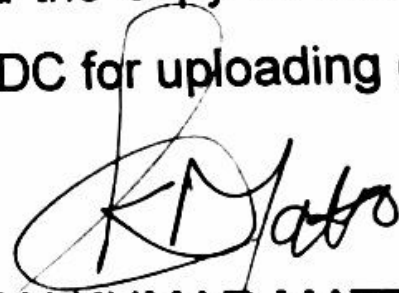
The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 26.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No.8870/16
Harender Betha vs. M/s Karan Holiday Inn

23.07.2020

Present: Sh. Ajit Kumar Singh, AR for the workman
None for the management
Management is already ex-parte.

The matter is fixed for today for hearing final arguments through video conference.

Notice to the AR for the workman was issued

Today, the Ld. AR for the workman has appeared through video conference and requested for adjournment of the present matter, as his file is lying in the chamber and he could not go his chamber to take the file

In view of the request made by the AR for the workman, the matter is order to be listed for hearing ex-parte final arguments in the enblocked date i.e. 26.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA